

THE HON. DEPUTY MINISTER IN
THE MINISTRY OF STEEL AND
MINES (SHRI SUKHDEV PRASAD):

(a) Steel Authority of India Limited was incorporated on 24th January, 1973.

(b) At present the following are the Directors of the Company:—

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| (1) Shri M.A. Wadud Khan | —Chairman |
| (2) Shri M.P. Wadhawan | —Director (Finance) (full-time) |
| N.C.B. Nath | —Director (Commercial) (full-time) |
| (4) Shri A.C. Banerjee | —Director (Technical) (full-time) |
| (5) Shri R.P. Billimoria | —Director (Personnel) (full-time) |
| (6) Shri Ajit Mozoomdar, Secretary, Ministry of Finance. | |
| (7) Shri M.G. Pimputkar, Secretary, planning Commission. | |

Some more part-time Directors are likely to be appointed in the near future.

(c) The policy of Government is that the incumbents of top posts in public undertakings should be men of proven ability in the fields of industrial, commercial and financial management. The appointment of the Chairman and the four full-time Directors has been made in pursuance of this policy and on the basis of their experience and suitability. The representatives of the Ministry of Finance and Planning Commission have been appointed in order to streamline the process of decision-making and to ensure that the various matters concerning the Company are considered at the highest level and that its budget and development plans are formulated in accordance with the priorities and resources of Government.

(4) The Company pays a monthly rent of Rs. 87,800 (including service charges for air-conditioning and lifts) for its office accommodation.

(e) No, Sir. There is a basic difference in the objectives and functions of Hindustan Steel Limited and of Steel Authority of India Limited. Hindustan Steel Limited is essentially an operating Company in charge of three public sector integrated steel plants and an Alloy Steels Plant and connected units. On the other hand, Steel Authority of India Limited is a Holding Company and has been set up with the following main objects:—

(i) To plan, promote and organise an integrated and efficient development of the iron and steel and associated industries, such as iron ore, coking coal, manganese, limestone, refractories,

etc. in accordance with National economic policy and objectives laid down by Government from time to time.

- (ii) To coordinate the activities of the subsidiaries, to determine their economic and financial objectives/targets and to review, control, guide and direct their performance with a view to securing optimal utilisation of all resources placed at their disposal.
- (iii) To act as an entrepreneur on behalf of the State, to identify new areas of economic investments and to undertake, or help in undertaking, such investments.
- (iv) To formulate and recommend to Government a national policy for the development of iron and steel and related input industries and to advise it on all policy and technical matters.]

Assistance to Sikkim and Bhutan

1054. SHRI S. A. HASHMI:

SHRI KHURSHED ALAM
KHAN:

SHRI IBRAHIM KALANIYA:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that the Government of Sikkim and Bhutan have ap-

] English translation.

proached the Government of India for assistance in providing basic tourist infrastructure in Sikkim and Bhutan;

(b) whether it is also a fact that a team was deputed by the Government of India to study the problems and submit its report in the matter; and

(c) if so, what action has been taken on the recommendations made by the team and how much expenditure is being anticipated in providing the necessary infra-structure.

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI BIPINPAL DAS): (a) Yes, Sir.

(b) Yes, Sir. A two-member team visited Bhutan and Sikkim in 1971.

(c) In the case of Bhutan, the Government of Bhutan have taken a number of steps for developing the basic infra-structure. The programme has been included in Bhutan's Third Five Year Plan, and the sum of Rs. 24 lakhs has been spent upto 31st March 1974. Additional funds would be provided as necessary.

In the case of Sikkim there is a provision for Rs. 88 lakhs in its Fourth Five Year Plan.

Linking of bonus with productivity-

1055. SHRI KHURSHED ALAM KHAN:

SHRI IBRAHIM KALANI-YA:

Will the Minister of LABOUR* be pleased to state:

(a) whether there is any proposal under Government's consideration to link bonus with productivity in industrial units in public and private sectors; and

(b) if so, what are the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): (a) and (b) Provision already exists in section 32(viD) of the Payment of Bonus Act, 1965 for payment of an annual bonus linked with production or productivity, in lieu of bonus based on profits, under settlements between the employees and their employers.

1056. [Transferred to the 12th December, 1974.]

Police firing at Mana Group of Camps

1057. SHRI P. K. KUNJACHEN: Will the Minister of SUPPLY AND REHABILITATION be pleased to state:

(a) whether it is a fact that three refugees were killed and a number of others were injured due to police firing on the 8th September, 1974 at Mana Group of Camps;

(b) if so, the reasons for police firing;

(c) whether any enquiry has been conducted by Government into the matter; and

(d) if so, the results of the enquiry and the action taken by Government thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF SUPPLY AND REHABILITATION (SHRI G. VENKAT SWAMY): (a) Yes, Sir.

(b) There was some trouble due to group rivalries among migrants living in Mana Camp. According to the report a police party was attacked and a CRP Inspector was stabbed. 45 Policemen, 2 Police Officers, a Magistrate and the Chief Commandant, Mana were injured. The police had to open fire in self-defence.

(c) A magisterial inquiry has been ordered by the Government of Mr. dhyit Pradesh.

(d) The report of the inquiry is still awaited.

Resolution passed by Tamil Nadu Legislature on Kachhativu agreement

1058. SHRI M. KADERSHAH: SHRI M. S. ABDUL KHA-DER:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government have received a copy of the resolution passed by the Tamil Nadu Legislature for the reconsideration by the Government of India on the Kachhativu agreement concluded with Sri Lanka; and

(b) if so, what is Government's reaction thereto?